

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRAVARA RENEWABLE ENERGY LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Pravara Renewable Energy Limited
2. Date of incorporation of corporate debtor	04-08-2008
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45202MH2008PLC185428
5. Address of the registered office and principal office (if any) of corporate debtor	3rd floor, Plot No. 3/8, Hamilton House J. N. Heredia Marg, Ballard Estate Mumbai Maharashtra - 400038
6. Insolvency commencement date in respect of corporate debtor	06-01-2023 (Information received on 08-01-2023)
7. Estimated date of closure of insolvency resolution process	05-07-2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Jawaharlal Singhal IBBI/IPA-001/IP-P00519 /2017-2018/10920
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 313/314, Giri Shikhar CHS, Plot No. 88-91, Opposite Goenka Hall, J B Nagar, Andheri (East), Mumbai - 400059. Email: sandeepjsinghal@hotmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 410, 4th Floor, Bluerose Industrial Estate, Near Metro Mall, Western Express Highway, Borivali east, Mumbai-400066, Email: pravara.ibr@gmail.com
11. Last date for submission of claims	22-01-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA, as per the limited information available at this point of time.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pravara Renewable Energy Limited** on 6th January, 2023.

The creditors of **Pravara Renewable Energy Limited**, are hereby called upon to submit their claims with proof on or before **22nd January, 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

(NA, as per the information available at this point of time.)

Submission of false or misleading proof of claim shall attract penalties.



Sandeep Singhal
Sd/-

Sandeep Jawaharlal Singhal,
No. IBBI/IPA-001/IP-P00519/2017-2018/10920
Interim Resolution Professional

Date: 10th January, 2023
Place: Mumbai